

[Shri Bhishma Narain Singh]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the year 1979-80.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-3051/81].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1980-81.

[Placed in Library. See No. LT-3052/81].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 160 of the Tea Act, 1953:—

(i) S.O. 732(E) published in Gazette of India dated the 6th October, 1981 regarding continuance of management of Pashok Tea Estate, P.O. Pashok, District Darjeeling by the Tea Trading Corporation of India Limited, Calcutta, beyond five years for a further period of one year upto and inclusive of the 10th October, 1982.

(ii) S.O. 733(E) published in Gazette of India dated the 6th October, 1981 regarding continuance of management of Looksan Tea Estate, P.O. Carron, District Jalpaiguri by the Tea Trading Corporation of India Limited,

Calcutta, beyond five years for a further period of one year upto and inclusive of the 10th October, 1982.

[Placed in Library. See No. LT-3053/81].

(iii) S.O. 734(E) published in Gazette of India dated the 6th October, 1981 regarding continuance of management of Vah-Taukvar Tea Estate, Darjeeling by the Tea Trading Corporation of India Limited, Calcutta, beyond five years for a further period of one year upto and inclusive of the 10th October, 1982.

[Placed in Library. See No. LT-3053/81].

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Spices (Export Promotion Council, Ernakulam, Cochin for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1979-80.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-3054/81].

NOTIFICATIONS UNDER REGIONAL BANKS ACT, 1976, CONSOLIDATED REPORT ON WORKING OF PUBLIC SECTOR BANKS FOR THE YEAR ENDED ON 31ST DECEMBER, 1979 AND NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of

section 29 of the Regional Banks Act, 1976:—

(i) The Kamraz Rural Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 2254 in Gazette of India dated the 29th August, 1981.

(ii) The Chitradurga Gramin Bank (Meetings of Board) 1981, published in Notification No. S.O. 2255 in Gazette of India dated the 29th August, 1981.

(iii) The Dhenkanal Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 2256 in Gazette of India dated the 29th August, 1981. [Published in Library. See No. LT-3055/81].

(2) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st December, 1979. [Placed in Library. See No. LT-3056/81].

(3) A copy of Notification No. G.S.R. 640(E) (Hindi and English versions) published in Gazette of India dated the 5th December, 1981 together with an explanatory memorandum regarding grant of complete exemption to indigenously produced rough ophthalmic glass blanks including flint buttons from payment of central excise duty, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-3057/81].

SHRI HARIKESH BAHADUR (Gorakhpur): What about violation of Rule 231? Rule 231 says,—

'As soon as may be, the Speaker shall, after he has received a communication... (Interruptions)

MR. SPEAKER: We will do according to the Rules.

12 04 hrs

PUBLIC ACCOUNTS COMMITTEE
STATEMENTS

SHRI SATISH AGARWAL: (Jaipur): I beg to lay on the Table English and Hindi versions of the Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Reports:—

(i) 36th Report (6th Lok Sabha) on Irregular Release of Woollen Garments under a misdeclaration as Rags.

(ii) 67th Report (6th Lok Sabha) on Customs Receipts.

(iii) 88th Report (6th Lok Sabha) on Purchase of Zinc Slabs.

(iv) 99th Report (6th Lok Sabha) on Customs Receipts.

(v) 100th Report (6th Lok Sabha) on Defence Services.

(vi) 105th Report (6th Lok Sabha) on Telephone exchanges.

(vii) 111th Report (6th Lok Sabha) on Andaman Forests Department.

(viii) 115th Report (6th Lok Sabha) on Haldia Dock Project.

(ix) 122nd Report (6th Lok Sabha) on Customs Receipts.

(x) 124th Report (6th Lok Sabha) on Purchase of Tents, Assembly Springs, Angola Shirtings and Gun Metal Ingots.

(xi) 133rd Report (6th Lok Sabha) on Direct Taxes.

(xii) 145th Report (6th Lok Sabha) on Union Excise Duties.

(xiii) 146th Report (6th Lok Sabha) on Union Excise Duties.

(xiv) 2nd Report (7th Lok Sabha) on D.C. Electric Traction.